

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA UNSTARRED QUESTION NO. 125
TO BE ANSWERED ON 25.11.2024**

Allocation of Koyagudem Block 3 and Sattupalli Block 3 to SCCL

125. Shri Anil Kumar Yadav Mandadi:

Will the Minister of COAL be pleased to state:

(a) whether Government is aware of the fact that State Government of Telangana has requested Government to allocate Koyagudem Block 3 and Sattupalli Block 3 to Singareni Collieries Company Ltd. in order to enhance the power generation capacity of the youngest State of the Country;

(b) if so, the details of the measures taken by Government to allocated the same to State Government of Telangana;

(c) if not, the steps taken to allocated them, and the reasons therefor?

ANSWER

**MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)**

(a): Yes, Sir.

(b): Koyagudem Block-III has been successfully auctioned to M/s Auro Coal Private Limited under 2nd attempt of 3rd round of auctions. The Successful Bidder has not complied with the Vesting Conditions and a Termination Notice has been issued on March 13, 2023. The matter is sub-judice.

Sattupalli Block-III has been successfully auctioned to M/s Sri Avantika Contractors (I) Limited under 2nd attempt of 6th Round of auctions. Coal Mine Development and Production Agreement (CMDPA) has been signed on 8th January 2024. However, the Vesting order has not been issued since the Successful Bidder has not complied with the Vesting Conditions. The matter is sub-judice.

As per the policy followed for allocation of coal blocks, all the coal blocks are now being offered for allocation by way of auction for sale of coal.

(c) Question does not arise.